

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 401**

TO BE ANSWERED ON THE 26TH APRIL, 2016/ VAISAKHA 6, 1938 (SAKA)

WORKING HOURS OF POLICE PERSONNEL

401. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any study has recently been conducted by the Bureau of Police Research and Development and the Administrative Staff college of India regarding working hours of police personnel;

(b) if so, the details and outcome thereof along with the reaction of the Government in this regard;

(c) whether working hours of police force is not in consonance with Indian Labour laws nor in compliance with the provisions of article 42 of the Constitution and if so, the details thereof along with the reaction of the Government in this regard;

(d) whether due to such reasons, personnel of police force have developed health problem, errant behaviour and other problems and if so, the details thereof; and

(e) the corrective steps taken to improve the working condition of police personnel in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (e): Yes Madam, the Bureau of Police Research and Development (BPR&D) sponsored a research project titled 'National Requirement of Manpower for 8-Hour Shifts in Police Stations' to

Administrative Staff College of India, Hyderabad. The said research project has been completed successfully and a copy of the report alongwith an executive summary has already been forwarded to all the States/ UTs.

“Police” is “State subject” as per entry 2 of the list II of the VII Schedule to the Constitution of India. Therefore, it is the responsibility of the State Government/UTs administration to implement the various police reforms measures.
